### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 54 OF 2018**

## Dated: 29<sup>th</sup> May, 2018

#### Hon'ble Mr. Justice N. K. Patil, Judicial Member Present: Hon'ble Mr. S. D. Dubey, Technical Member

# In the matter of:

Jaiprakash Power Ventures Limited .... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & .... Respondent(s) Ors.

Counsel for the Appellant(s)	:	Mr. Venkatesh Mr. Pratyush Singh Mr. Vikas Maini
Counsel for the Respondent(s)	:	Ms. Mandakini Ghosh for R-1
		Mr. Pramhans for Mr. Ashish Anand Barnard for R-2

## ORDER

Admit. Issue notice.

The learned counsel appearing for Respondent No. 1 and 2 pray for four weeks' time to file their replies in the matter.

Submissions made by the learned counsel appearing for the first and the second Respondents, as stated above, are placed on record.

The learned counsel appearing for the first and the second Respondents are permitted to file their replies by 27.06.2018. Thereafter, rejoinder, if any, may be filed by 11.07.2018 after duly serving copy on the other side.

List this matter on 02.08.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) **Technical Member**  (Justice N. K. Patil) Judicial Member